

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): Sir, I rise to announce that Government business in this House for the week commencing Tuesday, the 20th August, 1957, will consist of—

- (1) Further discussion and voting of Demands for Grants in respect of the Ministry of Home Affairs.
- (2) Discussion and voting of Demands for Grants for the Ministries of—Commerce and Industry; Labour and Employment; and Finance.
- (3) Consideration and passing of the Finance (No. 2) Bill, 1957.

Shri Dasappa (Bangalore): May I know whether the discussion on the demand for Planning will be included in the demands for Finance?

Shri Satya Narayan Sinha: Sir, I have already indicated to the House that Planning will be discussed fully on one day.

Shri Dasappa: Will we have the same amount of time?

Mr. Speaker: The same amount of time; six hours have been allotted.

WEALTH-TAX BILL

REPORT OF SELECT COMMITTEE

The Minister of Law (Shri A. K. Sen): Sir, I beg to present the Report of the Select Committee on the Bill to provide for the levy of wealth-tax.

INSURANCE (AMENDMENT) BILL\*

Shri T. T. Krishnamachari: Sir, I beg to move for leave to introduce a Bill further to amend the Insurance Act, 1938.

Mr. Speaker: I shall put the motion to the vote of the House.

The question is:

“That leave be granted to introduce a Bill further to amend the Insurance Act, 1938.”

The motion was adopted.

Shri T. T. Krishnamachari: Sir, I beg to introduce the Bill.

DEMANDS FOR GRANTS—contd.

MINISTRY OF HOME AFFAIRS—contd.

Mr. Speaker: The House will now resume further discussion of the Demands for Grants relating to the Ministry of Home Affairs. Out of 8 hours allotted for the Demands of this Ministry, 1 hour and 18 minutes have already been availed of and six hours and 42 minutes now remain.

The list of Selected Cut Motions relating to these Demands has already been circulated to Members on the 14th August, 1947. The following are the selected cut motions relating to various Demands under the Ministry of Home Affairs which have been indicated by the Members to be moved subject to their admissibility:

Demand No.	No. of Cut Motion.
51	94, 1014, 1394, 1395, 1462, 199, 884, 942, 1018, 1116, 1117, 1118, 1375, 1397, 1398, 1463, 1464, 1465, 1466, 1470, 1471.
53	5, 1399.
55	6, 1119, 1467.
57	1468.
59	303, 1020, 1021, 1022, 1023, 1205, 1400, 1401, 1402, 1403, 1404, 1405, 1406, 1407, 1469.
60	432, 433, 434, 435, 436, 437.
61	679, policy, 7, 9, 10, 15, 17, 681, 683, 684, 685, 689, 690, 763, 765, 770, 985, 987, 992, 1024, 1026, 1028, 1029, 1097.